

(ब) आमान परिवर्तन के बाद गोरखपुर-लखनऊ खंड पर बड़ी लाइन को 5 जोड़ी गाड़ियां चल रही हैं :—

गाड़ी	डिब्बों की संख्या (व. ला.)
1. 501/502 राष्ट्रीय-गोमती एक्सप्रेस (गोरखपुर-लखनऊ)	12 सवारी डिब्बे
2. 505/506 समस्तीपुर-कानपुर एक्सप्रेस	13 ,,
3. 503/504 गोरखपुर-भंसी मेल	12 ,,
4. 539/540 गोरखपुर-लखनऊ सवारी गाड़ी	12 ,,
5. 541/542 गोरखपुर-लखनऊ सवारी	12 ,,

बड़ी लाइन में आमान परिवर्तन के बाद गोरखपुर-गोंडा खंड पर प्रतिदिन 2.4 माल गाड़ियां और गोंडा-लखनऊ खंड पर प्रतिदिन औसतन 1.8 गाड़ियां जो कि प्रति गाड़ी बड़ी लाइन के चौपहियों के हिसाब से क्रमशः 65 और 68 डिब्बों के साथ चल रही हैं। इससे मीटर आमान प्रणाली की तुलना में अधिक सवारी एवं माल यातायात ढोया जा रहा है।

(ग) इस लाइन पर गाड़ियों का परिचालन 1982 के दौरान, जबकि रेलपथ में पूरे गिड्टी बिछा दी जायेगी, पूरा हो जाने की आशा है।

(घ) जी नहीं।

(ङ) प्रश्न नहीं उठता।

(च) पूर्वोत्तर और क्षेत्रीय रेल प्रणालियों पर मार्गवर्ती खंडों पर लाइन क्षमता की कमी तथा कचिंग स्टॉक की बेहद कमी।

(छ) जी नहीं।

(ज) प्रश्न नहीं उठता।

(झ) इस खंड पर अतिरिक्त रेल गाड़ियों का चलाया जाना कोचिंग स्टॉक, रेल इंजनों और रेल अनुरक्षण की सुविधाओं आदि की उपलब्धता पर निर्भर करेगा। इन संसाधनों की कमी के कारण इस समय इस

खंड पर कोई अतिरिक्त गाड़ी के चलाये जाने का कोई प्रस्ताव नहीं है।

Release of Central share for payment of U.G.C. Pay-Scales to Lecturers of BIT, Mesra (Ranchi)

5575. SHRI RAMAVATAR SHASTRI: Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to state:

(a) whether the Government of India had released its share of 80 per cent on account of payment of U.G.C. Pay scales to the lecturers of the colleges and universities of Bihar years back;

(b) whether Government had agreed to grant Central assistance for implementation of U.G.C. Pay Scales to the lecturers of Birla Institute of Technology, Mesra (Ranchi), as back as in 1976; and

(c) if so, why the payment of the 80 per cent share of the Central Government to the lecturers of BIT, Mesra has been delayed so long?

THE DEPUTY MINISTER IN THE MINISTRIES OF RAILWAYS AND EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) Yes, Sir.

(b) and (c): The reimbursement of the 80% share of the Central Government on account of the implementation of the U.G.C. pay scales is made on receipt of the claim from the State Governments in respect of the institutions concerned. The claim in respect of B.I.T. Mesra, Ranchi has not been received as yet from the State Government of Bihar.

Upgradation of Pay-Scales of Teachers in Delhi Schools

5576. **SHRI BAPUSAHEB PARULEKAR:** Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to state:

(a) whether it is a fact that P.G.T. teachers have been compelled to take classes 10+2 i.e. 12th standard in Delhi;

(b) whether the pay-scales of the Delhi teachers, both the Government schools and aided schools have been suitably up-graded; and

(c) if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRIES OF RAILWAYS AND EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) to (c). The Post-Graduate Teachers are recruited to teach classes at plus 2 stage. The demand for revision of scales of pay of all categories of teachers under Delhi Adminis-

tration, other Union Territories and Organisations on Central scale of pay, has been under consideration of the Government for some time. However, it has not been possible to accept this demand so far as it would trigger off demand for revision of scales of pay for other categories of Central Government employees.

Selection for Homoeopathic Physicians

5577. **DR. A. U. AZMI:** Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that recruitment rules for the post of Homoeopathic Physicians in C.G.H.S. require five years experience in profession acquired after obtaining 4 years Diploma recognised by the State Boards;

(b) whether it is a fact that the Directorate General of Health Services have recently filled some posts and also selected Homoeopathic Physician for a panel for future appointments without proper circulation of the vacancies through the Press or to the Employment Exchanges and also in contravention of the provisions of essential qualification without consulting the U.P.S.C.;

(c) whether it is also a fact that all such selections are irregular and liable to be treated null and void; and

(d) if so, what steps Government proposed to take in the matter as a measure of remedy?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI NIHAR RANJAN LASKAR): (a) Yes.